

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

O.A No. 798/2018

New Delhi, this the 20th day of February, 2018

**Hon'ble Mrs. Jasmine Ahmed, Member (J)
Hon'ble Mr. Uday Kumar Varma, Member (A)**

Himanshu, aged about 32 years,
Training Officer (Group-B, Gazetted and Non Ministerial Post)
Directorate General of Training,
Ministry of Skill Development & Entrepreneurship,
Shram Shakti Bhawan,
Rafi Marg, New Delhi – 110 001.Applicant

(By Advocate : Mr. N. L. Bareja)

Versus

1. U.O.I.
Through its Secretary, Ministry of Labour,
Ministry of Skill Development & Entrepreneurship
Shram Shakti Bhawan, Rafi Marg,
New Delhi – 110 001.
2. The Secretary,
Ministry of Personal Public Grievances and Pensions
(Department of Personnel and Training)
North Block, New Delhi – 110 001.
3. The Directorate General of Training,
Ministry of Skill Development & Entrepreneurship
Shram Shakti Bhawan, Rafi Marg,
New Delhi – 110 001.
4. The Secretary, UPSC,
Dholpur House,
Shahajahan Road,
New Delhi. ...Respondents

(By Advocate : Mr. D. S. Mahendru)

ORDER (ORAL)

Mrs. Jasmine Ahmed, Member (J) :

Counsel for applicant states that in regard to his prayer
he has made representation dated 08.02.2017 to the Joint

Secretary, Directorate General of Training, Ministry of Skill Development & Entrepreneurship but, not getting any reply, he again sent a reminder dated 25.04.2017 and then send a legal notice dated 31.05.2017 and also reminder of the legal notice dated 09.08.2017 but, it is his contention that in spite of reminders of various representations and legal notices, respondents have not given any reply or not taken any decision on those till date.

2. Sh. D. S. Mahendru, learned counsel states that recruitment rules have already been framed and notified in 04.01.2017. Hence, the matter has already become infructuous but taking into consideration that the respondents have not taken any decision on his various representations. The respondents are directed to take a decision on his representations and to communicate it to him within six weeks from the date of receipt of a certified copy of this order.

3. Accordingly, the O.A is disposed of. It is made clear that nothing has been commented on the merit of the case.

(Uday Kumar Varma)
Member (A)

(Jasmine Ahmed)
Member (J)

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